

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

Item No. 134  
**(CAA)-57(PB)/2018**

**IN THE MATTER OF:**

Akai Consumer Electronics India Ltd. & Ors. .... Applicant/petitioners

**Order under Sections 230-232 of the Companies Act**

**Order delivered on 29.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the Petitioner/Applicant: Mr. Rahul Malhotra, Adv.  
For RD : Mr. C. Balooni, Adv.  
For OL : Mr. Shubham Pandey, Adv.

**ORDER**

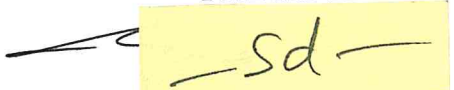
Learned counsel for the applicant states that notice has been received from the Official Liquidator which the applicant companies are in the process of replying.

Learned Company Prosecutor for the RD states that likewise notice has been issued by the RD and a copy thereof shall be furnished to the counsel for the petitioner during the course of the day. The question raised by the Official Liquidator/RD shall be replied before the next date of hearing.

List for further consideration on 19.12.2018.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**